

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR,**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

**Wednesday, this the 22nd day of July, 2020.
E. Bail No.382/2020.**

Vinith, 20/2020,(A-1),
S/o.Anbalagan,
Olaipadi Village,
Kunnam Taluk,
Perambalur District.

... Petitioner/Accused.

-VS-

Represented by the Inspector of Police,
Kunnam P.S.
Cr.No.1025/2020.
Offence U/S.294(b), 323, 427, 506(i) IPC.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.R.Thangadurai and T.Anbumani, Advocates for the petitioner and the Public Prosecutor for the State and upon hearing for them, this Court has delivered the following...

ORDER

This petition has been filed U/s.438 of Cr.P.C. for grant of anticipatory bail to the petitioners for the offence U/S.294(b), 323, 427, 506(i) IPC.

2. The learned Counsel for the petitioner stated that the alleged date of occurrence was on 08.07.2020 and FIR was registered on 15.07.2020 due to previous enmity between the petitioner/accused and defacto complainant, a false case was registered and he has not committed the offence and if he is released on anticipatory bail, he will be ready to furnish sufficient sureties and he will abide the conditions which are imposed by this Court and he will not abscond or tamper the

witness or evade justice in any manner and undertake to pay the court fee at the time of surety and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for anticipatory bail.

3. The petitioner's Counsel has argued that the complaint was given on 08.07.2020 and the case has been registered on 15.07.2020. The petitioner has stopped the vehicle for defacto complainant who drove the vehicle in a rash and negligent manner on the street and questioned the same and also stated that without permit, they are taking a gravel. Due to vengeance, the complaint has been registered and he is innocent and also he assured that if anticipatory bail is granted, he may not tamper the witnesses.

4. The learned Public Prosecutor has stated in his reply that the accused has absconded and if anticipatory bail is granted, he may tamper the witnesses and strongly opposed for granting anticipatory bail.

5. A careful perusal of the records, case and counter case registered, the 3rd petitioner in Cr.No.1033/2020 gave a complaint against the petitioner and the present petitioner is also gave a complaint against the father and brother. There is no serious objection on the side of learned Public Prosecutor except that tamper the witnesses. Considering the nature of offence, this Court is inclined to grant anticipatory bail on conditions:

Accordingly, (i) that the petitioner/accused shall in the event of his arrest or surrender before the learned Judicial Magistrate No.II, Perambalur concerned be released on anticipatory bail on executing a bond for Rs.10,000/-with two sureties for a likesum to the satisfaction of the learned Judicial Magistrate No.II, Perambalur and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank

Pass Book to ensure their identity.

(b) the petitioner shall report before the respondent police once in 15 days for two months.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

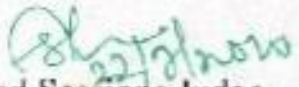
(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

(g) that the petitioner/accused shall surrender before the learned Judicial Magistrate No.II, Perambalur on or before 30.07.2020 or else the anticipatory bail granted to him shall stand automatically cancel.

Pronounced by me and sent through mail, this the 22nd day of July, 2020.


Principal District and Sessions Judge,
Perambalur.

Copy to:

1. The Judicial Magistrate No.II, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Sub-Inspector of Police, Kunnam P.S.
4. The Advocate for the petitioner.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

**Wednesday, this the 22nd day of July, 2020.
E. Bail No.383/2020.**

Kesavan, 45/2020,
S/o.Azagarsamy,
No.19, Chellatamil Nagar,
Pitchaiyandavar Kovil,
Manachanallur Taluk,
Trichy District.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,
Perambalur P.S.
Cr.No.746/2019.
Offence U/S.147, 148, 392, 397, 420, 506(ii) & 120B IPC.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiruvargal.A.P.Swamy, P.Krishna Arjun, S.Mohamed Ismail and V.Vijayan, Advocates for the petitioner and the Public Prosecutor for the State and upon hearing for them, his Court has delivered the following...

ORDER

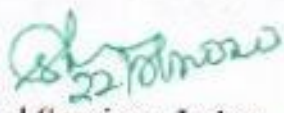
This petition has been filed U/s.438(ii) Cr.P.C. for relaxation of conditions.

2. The learned Counsel for the petitioner submitted that this Court has already granted anticipatory bail in E.Bail.No.160/2020, dated 17.06.2020 with conditions that the petitioner is appear and sign before the respondent police every Monday and Friday at 10.00 a.m. until further orders and he is complying the conditions from 29.06.2020 (i.e 7 days) to till date without fail and the petitioner is a daily wages and only sole bread winner of his family. Hence the condition may be relaxed.

3. The learned Public Prosecutor has stated in his reply that the petitioner is obeying the conditions from 29.06.2020, 03.07.2020, 06.07.2020, 10.07.2020, 13.07.2020, 17.07.2020 and 20.07.2020 for the past 7 days and investigation is partly completed.

4. Heard both sides. The petitioner Counsel has stated that the petitioner is obeying the conditions for the past 7 days from 29.06.2020 to till date without fail. Already lenient condition imposed to the petitioner and he is obeyed the conditions only 7 days. Investigation is not yet completed at this stage condition cannot be relaxed. Hence this Court dismissed the petition.

Pronounced by me and sent through E mail, this the 22nd day of July, 2020.


Principal District and Sessions Judge,
Perambalur.

Copy to:

1. The Judicial Magistrate No.I, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Perambalur P.S.
4. The Advocate for the petitioner.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

**Wednesday, this the 22nd day of July, 2020.
E. Bail No.385/2020.**

Vadivel, 40/2020,
S/o.Mani,
Eluppanatham Village,
Gangavalli Tk.,
Salem District.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,
V.Kalathur P.S.
Cr.No.291/2020.
Offence U/S.25(1)(a) Arms Act.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiru.S.Arunan, Advocate for the petitioner and the Public Prosecutor for the State and upon hearing for them, this Court has delivered the following...

ORDER


This petition has been filed U/s.438(ii) Cr.P.C. for relaxation of conditions.

2. The learned Counsel for the petitioner submitted that this Court has already granted anticipatory bail in E.Bail.No.249/2020, dated 29.06.2020 with conditions that the petitioner is appear and sign before the respondent police daily at 10.00 a.m. until further orders and he is complying the conditions from 03.07.2020 to till date without fail and the petitioner is an agricultural coolie and he is only bread winner of his family. Hence the condition may be relaxed.

3. The learned Public Prosecutor has stated that the petitioner is obeying the conditions for the past 19 days.

4. Heard Both sides. The petitioner's Counsel has stated that the petitioner is obeying the conditions from 03.07.2020 to till date without fail. The learned Public Prosecutor has stated that investigation is partly completed. Considering the above, this Court modified the condition that 15 days once i.e. on 1st and 15th day of every month at 10.00 a.m.

Pronounced by me and sent through E mail, this the 22nd day of July, 2020.


Principal District and Sessions Judge,
Perambalur.

Copy to:

1. The District Munsif -cum- Judicial Magistrate, Veppanthattai.
2. The Public Prosecutor, Perambalur.
3. The Sub-Inspector of Police, V.Kalathur P.S.
4. The Advocate for the petitioner.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

**Wednesday, this the 22nd day of July, 2020.
E. Bail No.386/2020.**

Arunkumar, 27/2020, (A-2),
S/o.Periyasamy,
Both are residing at
Thaluthalai Village, Veppanthattai Tk.,
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by the Sub-Inspector of Police,
Arumbavur P.S.-Cr.No.845/2020.
Offence U/S.294(b), 324 and 307 IPC.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.E.Valluvan Nambi, C.Balraju and R.Santhanalakshmi, Advocates for the petitioner and the Public Prosecutor for the State and upon hearing for them, this Court has delivered the following...

ORDER

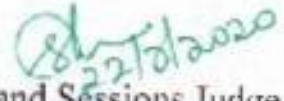
This petition has been filed U/s.439(ii) Cr.P.C. for relaxation of conditions.

2. The learned Counsel for the petitioner submitted that this Court has already granted bail in E.Bail.No.214/2020, dated 26.06.2020 with conditions that the petitioner is appear and sign before the respondent police daily at 10.00 a.m. until further orders and he is complying the conditions from 30.06.2020 to till date without fail and the petitioner is an agricultural coolie, daily wages and he is only a sole bread winner of his family. Hence the condition may be relaxed.

3. The learned Public Prosecutor has stated that the petitioner is obeying the conditions from 30.06.2020 to 21.07.2020 for the past 20 days.

4. Heard Both sides. The petitioner's Counsel has stated that the petitioner is obeying the conditions for the past 21 days. The learned Public Prosecutor has stated that investigation is partly completed. Considering the above, this Court modified the condition that 15 days once i.e. on 1st and 15th day of every month at 10.00 a.m. for two months.

Pronounced by me and sent through E mail, this the 22nd day of July, 2020.


Principal District and Sessions Judge,
Perambalur.

Copy to:

1. The District Munsif-cum- Judicial Magistrate, Veppanthattai.
2. The Public Prosecutor, Perambalur.
3. The Sub-Inspector of Police, Arumbavur P.S.
4. The Advocate for the petitioner.